

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-503
IB-802/ND/2022

IN THE MATTER OF:

IVL Dhunseri Petrochem Industries Pvt. Ltd.

....Applicant

Vs.

Iceberg Aqua Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 12.05.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Rohit Dutta, Mr. Soumya Dutta, Advs.

For the Respondent : Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Shaurya
Shyam, Mr. Sagar Thakkar

ORDER

Heard the submissions made by Ld. Counsel for the Operational Creditor. Ld. Counsel for the Corporate Debtor is also present. Ld. Counsel for the Operational Creditor sought time to seek instructions on the issue of applicability of Section 10A in the light of averments in part 4 of the Petition. Time prayed for is granted. List the matter on **08.06.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)